

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 101  
**(IB)-850/(PB)/2020**

**IN THE MATTER OF:**

Housing development Finance Corporation Ltd.  
v.  
Avantha Holdings Ltd.

.... Applicant/petitioner  
  
.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 27.10.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Rahul Malhotra & Ms. Himanshi Madan,  
Advts.

For the Respondent

Ms. Varsha Banerjee, Adv.

**ORDER**

On the request made by the Petitioner counsel, petition is hereby **dismissed as withdrawn**.

— Sol —

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

— Sol —

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

27.10.2020  
Ritu Sharma